

[18 JULY, 2002]

RAJYA SABHA

Ltd. on 16-05-02 in view of violations of conditions of licence such as mislabelling. The Appellate Authority has set aside the order of BIS considering all facts and circumstances of the case. However, the Appellate Authority directed that keeping the consumer interest in view, a technical audit should be conducted jointly by BIS and the licensee and corrective measures taken to the satisfaction of BIS before renewal of licence.

(c) Experts from BIS visited the plant of Bisleri on 19th, 20th and 26th June, 2002 for a technical audit and verification of corrective measures taken. Samples taken from the plant were got tested from an approved laboratory and found in order. Licence was renewed subsequently by BIS on 27th June, 2002.

Purchase of IT Products

*69. SRHIMATI N. P. DURGA : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether Audit has objected to ad hoc purchase of Information Technology products and flouting of purchase of rules;

(b) if so, the facts thereof, and

(c) the action proposed against those responsible for purchase favouring a single party despite inflated prices quoted by it which was much higher than DGS&D rates and market prices ?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GENERAL (RETD.) B. C. KHANDURI) : (a) and (b) No, Sir. The Local Audit Party of C&AG during Annual Inspection of the Accounts/Records of the Ministry for the year 2001-02 had sought certain clarifications which have already been provided to them.

(c) Does not arise in view of (a) & (b) above.